

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 775 of 2020

In the matter of:

Jyoti Stips Pvt. Ltd.

....Appellant

Vs.

JSC Ispat Pvt. Ltd.

...Respondent

Present

For Appellant: Ms. Prachi Johri & Mr. Vatsalya Kumar, Advocates.

For Respondent: None.

ORDER
(Virtual Mode)

08.12.2020: At the time of calling of the matter there is representation on the side of the Appellant through the Learned Counsel Ms. Prachi Johri. However, there is no representation on the side of Respondent through Mr. Amit Dhall Learned Counsel on record for the Respondent. Recording the absence of there being no representation on the side of Respondent and the fact that 'Reply' on behalf of the Respondet was filed before the Office of the Registry, the matter is directed to be listed for '**Hearing**' on **6th January, 2021**.

In the meanwhile, the Learned Counsel for the Respondent Mr. Amit Dhall is directed to serve the copy of the 'Reply'/ 'Response' to the Learned Counsel for the Appellant one week before the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/nn